## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

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RAJYA SABHA UNSTARRED QUESTION NO. 2501 TO BE ANSWERED ON THURSDAY, 24<sup>TH</sup> MARCH 2022

Aims and objective of Nyaya Mitra Yojana

## 2501. Dr. Kanimozhi NVN Somu:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the aims and objective of Nyaya Mitra Yojana;
- (b) whether assistance is also provided to the poor communities through Nyaya Mitra for redressal of disputes;
- (c) if so, the details of measures being taken to provide immediate assistance to the people of tribal areas in the State of Tamil Nadu;
- (d) the details of Nyaya Mitras proposed to be engaged in the district courts of Tamil Nadu;
- (e) whether about 100 Nyaya Mitras have been engaged in various district courts of the country; and
- (f) if so, the details thereof particularly in Tamil Nadu?

## **ANSWER**

## MINISTER OF LAW & JUSTICE (SHRI KIREN RIJIJU)

- (a) to (c) Nyaya Mitra Programme aims to facilitate expeditious disposal of decade old pending cases in High Courts and Subordinate Courts. Nyaya Mitra helps in disposal of old cases, which includes civil cases such as matrimonial cases, accident claim cases and also criminal cases irrespective of parties/communities involved.
- (d) to (f) Since introduction of Nyaya Mitra programme in 2017, a total of 27 Nyaya Mitra were engaged in various courts of Uttar Pradesh, Bihar, West Bengal, Rajasthan,

Odisha & Maharashtra States. No Nyaya Mitra could be engaged during the year 2020-2021 due to closure of courts and social distancing protocols caused by Covid pandemic. No Nyaya Mitra has been engaged in Tamil Nadu so far including the current year.

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